

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.6592/2024

(Arising out of impugned final judgment and order dated 22-02-2024 in A482 No.39630/2023 passed by the High Court of Judicature at Allahabad)

MUKHTYAR HAIDAR RIZVI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(With IA No.111411/2024 - EXEMPTION FROM FILING O.T.)

Date : 23-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Rauf Rahim, Sr. Adv.
Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Mr. Harikumar V., Adv.
Mr. Somnath Bhattacharya, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.

Dr. Harshvir Pratap Sharma, Sr. Adv.
Mr. Tejas Patel, AOR
Mrs. Meera Kaura, Adv.
Mr. Akshu Jain, Adv.
Ms. Stuti Jain, Adv.
Mr. Akul Krishnan, Adv.
Mr. Paras Joshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Leave granted.
- 2 The interim order passed by this Court shall continue till further orders.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar